

व्यवस्था न होने तथा घटिया निर्माण कार्य से संबंधित हैं।

स्थिति यह है कि पानी की व्यवस्था पहले ही की जा चुकी है। दिल्ली नगर निगम के स्वास्थ्य अधिकारियों ने इसे लोगों की खपत के योग्य प्रमाणित किया है। दिल्ली विकास प्राधिकरण द्वारा उन मकानों में अंदरूनी तारों की व्यवस्था कर दी गई है। जिन्होंने दिल्ली विद्युत प्रदाय संस्थान के पास बिजली के लिए धन भी जमा करा दिया है। अक्टूबर में बिजली की व्यवस्था का कार्य पहले ही आरंभ कर दिया है। दिल्ली विकास प्राधिकरण ने सीवर का प्रबंध कर दिया है। प्राधिकरण ने यह सूचित किया है कि मकानों की संरचना सुदृढ़ है। आवंटियों द्वारा निर्माण में बतायी गई छोटी-छोटी खराबियों को ठीक किया जा रहा है।

**Profits earned and losses  
suffered by Neyveli  
Lignite Corporation**

4458. SHRI B.K. DASCHOWDHURY:  
Will the Minister of PETROLEUM  
AND CHEMICALS AND MINES AND  
METALS be pleased to state :

(a) whether the Neyveli Lignite Corporation has earned any profit since its commissioning and if so, the amount of profits, year-wise;

(b) the reasons for the cumulative loss of Rs. 23.89 crores suffered by the Corporation upto 1969-70; and

(c) whether the project has suffered in any time due to labour troubles, riots etc., and if so, the number of such strikes, mandays lost, year-wise since its inception, and the reasons therefor ?

THE MINISTER OF STATE IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS AND MINES AND  
METALS (SHRI NITIRAJ SINGH  
CHOWDHARY) : (a) The Neyveli  
Lignite Corporation earned a profit  
of Rs. 22 lakhs in the year 1965-66 only.

(b) The Corporation has been sustaining losses mainly due to non-availability of requisite quantities of lignite to operate different consuming units at optimum levels and also owing to operational and process difficulties in the Fertilizer Plant.

(c) Employees of the Corporation resorted to strike in July 1967 and May 1970. Details are as under :-

<i>Period</i>	<i>Mandays Lost</i>	<i>Reasons</i>
(i) From 10 P. M. on 17th July 1967 and ending with 6 A.M. on 19th July 1967.	19639	The inability of the management of the Corporation to concede in full demands of the workers in regard to Bonus, leave, Dearness Allowance and certain other amenities.
(ii) From 12 midnight of 1/2.5.1970 to 6 A.M. on 6.5.1970.	68800	No charter of demands as such was served on the management. The workers sought revision of certain terms and conditions of the Wage Settlement arrived at with the management on 20.3.70.